

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

TRADE NOTICE NO. 11 /2019-20

New Delhi, Dated the 9th May, 2019

To

1. RAs of DGFT
2. Customs Commissionerates
3. Members of Trade
4. Joint Secretary (Customs), CBEC, Department of Revenue


Subject: - Registration of contracts for Peas (HS – code 0713 10 00) under Trade Notice No.25/2018-19 dated 17th August, 2018.

DGFT vide Trade Notice No.25/2018-29 dated 17.08.2018 has allowed import of minimum 125 MT (5 FCL) of Peas under HS Code 0713 10 00 per contract or less (entire quantity as applied) irrespective of the advance payment made before 25.4.2018. Eligible applicants were to register / enhance their contracts with the concerned jurisdictional Regional Authorities.

2. DGFT has been receiving representations with regard to validity of Registration of Contracts (RC) at the time of import clearance by Customs. In this regard, it is clarified that whenever RC is valid till 31st March (or for that matter any other date) shipment made by that date is valid under the said RC. As per Para 2.17 read with Para 9.11 of HBP, 2015-2020, the date affixed on the Bill of Lading will be reckoned as the date of shipment/dispatch for imports.

3. It is further advised that in case there is any problem at Customs end, Regional Authorities may consider revalidating the RCs, provided the date of Bill of Lading is prior to the date of expiry of the RC, without referring the matter to the DGFT Hqs.

This issues with the approval of competent authority.


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